

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.450/MP/2025 along with IA No.35/2025

Subject : Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Articles 11 & 16.3 of the Power Purchase Agreements dated 13.07.2018 and 04.09.2018 executed between the Petitioner and Solar Energy Corporation of India inter-alia seeking declaration that the Petitioner is not liable to pay any compensation to SECI and recovery of the unilateral deductions from the Petitioner's monthly invoice payments.

Petitioner : Vivid Solaire Energy Private Limited (VSEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **21.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao Palepu, Advocate, VSEPL
Shri Aditya Singh, Advocate, UPPCL
Shri Divyansh Singh, Advocate, UPPCL
Shri Hitendra Nath, Advocate, GRIDCO
Ms. Laxmi, Advocate, GRIDCO
Ms. Anushree Bardhan, Advocate, SECI
Ms. Somya Sahni, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that, in compliance with the Commission's direction, the Petitioner has impleaded all the Buying Utilities as party Respondents and has filed a revised memo of Parties.

2. Learned counsel for the Respondents, UPPCL and GRIDCO, sought an extension of time for filing their replies.
3. Considering the above, the Commission permitted all the Buying Utilities to file their replies, if any, within four weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.
4. The Petition will be listed for hearing on **5.3.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

